

in India as part of its continuing economic cooperation with this country ;

(b) if so, the details of the projects that will be financed ;

(c) to what extent finance will be made available to them ; and

(d) when the financing of this project will be started ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) :
(a) Yes, Sir

(b) and (c) The two projects that have been taken up are :

(i) Kerala Coconut Development Project : Out of a total cost of ECU 58.6 million, EEC contribution is ECU 45.0 Million. Financing Agreement concluded on 25.3.88.

(ii) Tamil Nadu Sheep Development Project : Out of total cost of ECU 9.6 million EEC contribution is ECU 6.1 million. Financing Agreement concluded on 11.4.88.

(d) Financing of these projects has started from the date of signing the agreements.

Racket in Dry Fruit Import

10940 SHRI SURESH KURUP :

SHRI R.P. DAS :

SHRI ANANDA PATHAK :

SHRI MOHANBHAI PATEL :

SHRI CHINTAMANI JENA :

Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware that there is big racket in the import and trading of dry fruit in the country as reported in the 'Economic Times' dated 25 December, 1987 ; and

(b) if so, the steps being taken to eliminate the illegal trade ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI) : (a) and (b). Government's attention is drawn to the report regarding dry fruits as it appeared in 'Economic Times' dated 25th December, 1987. Under the policy, sale of import licences for dry fruits is not allowed and any violation in this regard is dealt with in accordance with the provisions of Imports and Exports (Control) Act, 1947 and Imports (Control) order, 1955. However, a licence holder can appoint another person as his agent for arranging the imports permitted by the licence. The functions of such holders of letter of authority are limited to placing orders, opening letters of credit, making remittance of payment for importing the goods, arranging movement and clearing the same through the Customs having regard to Sec. 147 of the Customs Act, 1962 on behalf of the licences.

Industrial Sickness

10941. SHRI R.P. DAS :

SHRI ANIL BASU :

SHRI SAIFUDDIN CHOWDHARY :

Will the Minister of FINANCE be pleased to state :

(a) whether according to the Reserve Bank of India the main reason for sickness of industrial units in the country is deficiency in management ;

(b) if so, the reaction of Government thereto ; and

(c) the action proposed to be taken by Government to improve managerial efficiency in industrial units ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (c). The Reserve Bank of India has reported that a combination of factors contribute